

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Diary No. 198/2022

Date: 25.7.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff for 2014-19 tariff block and (ii) determination of transmission tariff for 2019-24 tariff block for assets under the scheme "Fiber Optic Communication system for central sector Sub-stations & Generating Stations in Southern Region."

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 8.8.2022:

- a) Form 5, Form 12 A in all the assets and Form 13 in asset B6 and B8
- b) Form 7 and Form 7 A in excel for all the assets
- c) Excel format of Form 9 C comprising of all the loan details for all the assets
- d) Capital cost of the OPGW links as directed by the Commission in Para 40 vide Order dated 11.2.2021 in Petition No. 494/TT/2019
- e) With regard to additional capitalization in 2014-19 period, clarify submit the following:-
 - I. Whether additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?

II. Details in the following format with regard to additional capitalization claimed during 2014-15 to 2018-19 period:-

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)				Reversal (year-wise)				Additional Liability Recognized				Outstanding Liability as on 31.3.2019													
					2014-19 period				2014-19 Period				2014-19 Period																	
										-					-					-					-					-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

III. Justifications for Additional Capitalization claimed in 2019-24 period.

2. Further, you are requested to cure the following defect found during preliminary scrutiny of Dy: No. 184/2022:

- i) File proof of publication of Public Notice in the newspapers.
- ii) Uploading of Petition on Petitioner's website

3. The petition will be registered only after receipt of the above information and removal of defect mentioned above.

4. In case the above said information is not filed within the specified date, the petition shall be referred back.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)